

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 03
(IB)-1420(PB)/2019

IN THE MATTER OF:

Mr. Ram Avtar Yadav Applicant/petitioner
v.
M/s. HS Realty Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.06.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

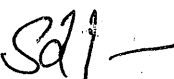
For the Petitioner Mr. Rakesh Kumar, Ms. Chetna Bisht & Mr. Hetish
Raj Singh, Advs.
For the Respondent -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 03.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 03.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)